

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 278 of 2013,
Appeal No. 246 of 2012 &
**IA-401, 402 of 2012, IA-71, IA-245, IA-439, IA-442 of 2013 and 139 of
2014**
&
Appeal No.229 of 2012 & IA-368 of 2012**

Dated : 30th April, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 278 of 2013

Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory ... Respondent(s)
Commission & Ors.

Counsel for the Appellant (s) : Mr. Hasan Murtaza
Mr. Aditya Panda

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R-1
Mr. Ramji Srinivasan, Sr. Adv.
Mr. Sakya Singha Chaudhuri
Ms. Perna Priyadarshini
Ms. Kanika Chugh for R-2

**Appeal no. 246 of 2012 &
IA-401 & 402 of 2012, IA-71,
IA-245, IA-439, IA-442 of 2013 and 139 of 2014**

Tata Power Co. Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory ... Respondent(s)
Commission & Anr.

Counsel for the Appellant (s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Sakya Singha Chaudhuri
Ms. Perna Priyadarshini
Ms. Kanika Chugh

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R-1
Mr. Hasan Murtaza,
Mr. Aditya Panda for R-2

Appeal No.229 of 2012 & IA-368 of 2012

Reliance Infrastructure Ltd. ... **Appellant(s)**
Versus
Maharashtra Electricity Regulatory
Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Hasan Murtaza
Mr. Aditya Panda

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R-1
Mr. Ramji Srinivasan, Sr. Adv.
Mr. Sakya Singha Chaudhuri
Ms. Perna Priyadarshini
Ms. Kanika chugh for R-2

ORDER

As agreed by the learned counsel for the parties, post this matter on 8th
& 9th May, 2014 instead of 6th & 7th May, 2014.

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson